

**Government of India  
Ministry of Youth Affairs & Sports  
Department of Sports**

**LOK SABHA  
UNSTARRED QUESTION NO. 1640  
TO BE ANSWERD ON 28.11.2019**

**National Sports Code**

**1640. DR. SANJAY JAISWAL:**

**Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:**

**(a) whether the Government proposes to bring out a National Sports Code;**

**(b) if so, the details thereof and if not, the reasons therefor; and**

**(c) the steps taken by the Government during the last three years to improve the administration of different sports associations?**

**ANSWER  
THE MINISTER OF STATE (INDEPENDENT CHARGE)  
FOR YOUTH AFFAIRS AND SPORTS  
[SHRI KIREN RIJIJU]**

**(a) & (b): The National Sports Development Code of India (NSDCI) 2011 is already in existence and operational from 1<sup>st</sup> January 2011. It is an amalgamation of all relevant orders, notifications, instructions, circulars, etc. issued by this Ministry and defines the areas of responsibility of the various agencies involved in the promotion and development of sports. The Committee headed by Secretary, Department of Sports has prepared a draft for the new sports code, namely, National Code for Good Governance in Sports, 2017 on which comments and suggestions of stakeholders have been received. An Expert Committee headed by a retired Judge of**

**Supreme Court of India has been constituted to hold consultations with stakeholders and give its recommendations.**

**(c): Improving governance of different sports associations, including National Sports Federations (NSFs), is an ongoing process. A number of steps have been taken by this Ministry to bring transparency in the selection of sportspersons by NSFs, planning of state level and national level competitions in advance, audit of the funds given by the Ministry and use of Information Technology (IT) tools such as online submission of all proposals of Annual Calendar of Training and Competitions (ACTC) by NSFs.**

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